



**Central Administrative Tribunal  
Principal Bench: New Delhi**

**O.A. No. 1871/2021**

**This the 6<sup>th</sup> day of September, 2021**

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Babita Singh,  
Resident of 2064 Sector 16A, Vsundhara,  
Ghaziabad (U.P.).

...Applicant

(Mr. Abhaya K Behera, senior counsel assisted by Mr. Yogesh Kumar Mahur)

**Versus**

1. Secretary,  
School Education,  
Ministry of Education (Formerly Human Resource Development),  
Govt. of India, Shastri Bhawan,  
New Delhi – 110001.
2. Chairman,  
Central Board of Secondary Education,  
Shiksha Kendra, 2 – Community Centre,  
Preet Vihar, New Delhi,  
Delhi – 110092.
3. Secretary,  
Central Board of Secondary Education,  
Shiksha Kendra, 2 – Community Centre,  
Preet Vihar, New Delhi,  
Delhi – 110092.

...Respondents



(By Advocate: Mr. G S Virk for R1 and Mr. M A Niyazi along with Ms. Anamika Niyazi, Nemat Sethi and Kunal Kishore for R2 and R3)

**ORDER (ORAL)**

**Hon'ble Ms. Manjula Das, Chairman**

At the outset of moving of the Application, learned Senior Counsel Mr. A.K. Behera assisted by Mr. Yogesh Kumar Mahur, learned counsel for the applicant, submits that the Disciplinary Authority imposed punishment of dismissal against which the applicant has already approached the Appellate Authority by filing the appeal dated 14.03.2020 (Annexure-A-2), which is lying pending. It was submitted by the learned Senior Counsel that the applicant shall be satisfied, if a direction is given to the Appellate Authority to dispose of the pending appeal dated 14.03.2020 of the applicant by passing a reasoned and speaking order in a time bound manner.

2. Accepting the prayer made by the learned Senior Counsel for the applicant, we direct the Appellate Authority to consider the pending appeal dated 14.03.2020 (Annexure-A-2) of the applicant and dispose of the same by passing a reasoned and



speaking order in accordance with law, within a period of three months from the date of receipt of a copy of this order.

3. With the above directions, the OA is disposed of without going into the merits of the same. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Manjula Das)**  
**Chairman**

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